NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 121/(ND)/2016 RT CP NO. 180/Chd/Hry/2017

Under Section 74 (2) of the Companies Act, 2013

In the matter of:

SRS Limited, Faridabad

...Petitioner-company.

Present: Mr. Anand Chhibbar, Senior Advocate with

Mr.Rakesh Kumar and Mr.Vaibhav Sahni, Advocates for

Petitioner.

Mr.Anil Jindal, Executive Director-cum-Managing Director

And Mr.Sunil Jindal, the whole time Director of petitioner

company in person.

Mr.Shrey Goel, Advocate for Babu Ram Govila, depositor

Mr.Raja Paramdeep Saini, Advocate for Baljeet Kapoor,

depositor

Mr.Jaspal Singh Pannu, Advocate for Chirag M. Vora, depositor Mr. Eklavya Gupta, Advocate for Amit Magoo + 16 depositors

Mr.Anil Jindal and Mr.Sunil Jindal are present in person as

Mr.Raj Kumar Wadhwani, depositor in person.

directed. The affidavit of Mr.Anil Jindal along with tabulated information has been filed in view of observations made in the order dated 22.08.2017. Copy of the affidavit has been supplied to the counsel opposite. Mr.Shrey Goel, Advocate for Babu Ram Govila, depositor submits that the depositor whom he represents has not been paid the amount which was less than ₹1.00 lakh.

Mr.Rakesh Kumar, Advocate for the petitioner submits that the cheque for the

same would be handed over to him today. Let the needful be done.

The matter be now listed for final arguments on 21.09.2017. It is

made clear that no request for further adjournment shall be entertained.

Sd/-

(Justice R.P. Nagrath) Member(Judicial)

September, 05, 2017